

HIGH COURT OF HIMACHAL PRADESH AT SHIMLA

No. HHC/Rules/22(25)/83-

Dated: 5th November, 2014

REGULATIONS FOR HOLDING COMPETITIVE EXAMINATION FOR APPOINTMENT TO THE CADRE OF CIVIL JUDGES (JUNIOR DIVISION)

NOTIFICATION

In exercise of the powers conferred under Rule 2(1) (g) (i) & (ii) read with Rule 5 of the Himachal Pradesh Judicial Service Rules, 2004, the High Court of Himachal Pradesh is pleased to make the following amendment in “ The Himachal Pradesh Judicial Service (Syllabus and Allocation of Marks) Regulations, 2005, for the cadre of Civil Judges(Junior Division):-

Short Title	1.	These Regulations shall be called Himachal Pradesh Judicial Service(Syllabus and Allocation of Marks)(Fifth Amendment 2014) Regulations, 2005
Commencement	2.	These Regulations shall come into force with immediate effect.
Amendment	3.	Regulation No.3 (ii) (a) & (b) of the Himachal Pradesh Judicial Service(Syllabus and Allocation of Marks) Regulations, 2005 shall be substituted as follows:- <u>Regulation No.3(ii) (a) & (b)</u>

(ii) Main Examination:

On the basis of merit obtained in the Preliminary examination, candidates equal to ten the number of vacancies to be filled in shall be called for taking the main examination.

The main examination for the cadre of Civil Judges (Junior Division) shall consist of :

(a)	Written examination	850 marks
(b)	Viva-voce	<u>150 marks</u>
	Total	1000 marks

The Syllabus for the preliminary examination shall be the same as provided for paper-1 to III for the main examination in Regulation 4 .

Amendment in
Paper -IV
English Composition

Regulation No.4 of the aforesaid Regulation
under paper -IV, English Composition shall be
substituted as under :-

A choice from three essays on general subject.

Essay 100 marks

Translation of Hindi
Passage into English 50 marks.

Total 150 marks.

Amendment
in Viva- Vose.
and Note (ii)

Regulation No.4 of the aforesaid Regulation
under paper -V, Viva-Voce and Note (ii) shall
be substituted as under :-

Viva-Voce. 150 marks.

Note (ii) Each paper will last for
three hours. Paper I to III will carry 200 marks,
Paper IV 150 marks and Paper V 100 marks
and viva-voce will carry 150 marks.

Amendment

Regulation No.6(i) & (ii) of the
Himachal Pradesh Judicial
Service(Syllabus and Allocation of Marks)
Regulations, 2005 shall be substituted as
follows:-

Minimum
qualifying
Marks

6(i) No candidate shall be credited with any marks in
any paper in main examination unless he obtains
atleast 40% in that paper, except Hindi language
paper (Paper V) in which candidate should
obtain atleast 33% marks.

(ii) No candidate would be considered to have
qualified the main examination unless he
obtains 45 % marks in aggregate in all papers
and atleast 33 % marks in Language paper i.e.
Hindi in Devnagari script.

BY ORDER

HIGH COURT OF HIMACHAL PRADESH

REGISTRAR GENERAL

Endst No. HHC/Rules.22(25)/83-

Dated 5.11.2014.

Copy forwarded to :-

1. The Deputy Registrar-cum-Special Private Secretary to Hon'ble the Chief Justice , High Court of Himachal Pradesh.
2. The Principal Secretary (Home) to the Government of H.P., Shimla-2.

3. The L.R-cum-Pr.Secretary (Law) to the Government of Himachal Pradesh, Shimla-2.
4. **The Secretary, H.P. Public Service Commission Shimla-2, for favour of information and necessary action.**
5. The Secretary/Private Secretary/PAs to the Registrar General/Registrar (Rules)/Registrar (Vigilance)/Registrar (Judicial)/Registrar (Admn.) & C.P.C., High Court of H.P.
6. All the District/Additional District Judges, Civil Judges(Sr. Division)/ Civil Judges (Jr. Division)., in H.P.
7. All the Presidents, Consumer Redressal fora, Shimla, Mandi and Kangra at Dharamshala.
8. The Presiding Officer, Labour Court-cum-Industrial Tribunal, Shimla/Dharamshala, H.P.
9. The Member Secretary/Administrative Officer, H.P. State Legal Services Authority, Shimla.
10. The Director/Joint Director/Deputy Director, H.P. Judicial Academy, Shimla-171005.
11. All the OSDs/CPC (IT)/Assistant Coordinator (Mediation), High Court of H.P. Shimla.
12. All the Addl. Registrars of High Court of Himachal Pradesh.
13. All the Deputy Registrars/Assistant Registrars/Secretaries/Court Masters/Private secretaries/Section Officers/Marriage Counsellor/Chief Librarian/SPIO/Public Relation Officer/Protocol Officer of this Registry.
14. Section Officer(Computer) in terms of the office order dated 8.1.2014 for favour of information and necessary action.
15. The Technical Director, NIC of this Registry for information and necessary action.
16. The Technical Director , NIC, H.P. High Court for updating the official website.
17. The concerned Dealing Assistant of the (O&A) branch of this Registry with two spare copies.
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Registrar (Rules)